OF RAILWAYS MINISTER THE (SHRI K HANUMANTHAIYA) With effect from 13-3-1972, the load of Nos 189 Dn/190 Up Ernakulam-Trivandrum Pissenger has been augmented Airange nents are ilso being made to augment the loads of No 748 Up Trivandium-Quilon Passenger, 761 Dn Quilon-Trivandium Pas enger, /45 Dn/ Up Quilon Trivandrum Pas enger between Quilon and Trivandium and of No 880 Up Frnakulam-Quilon Passenger, 885 Dn Kottavam-Quilon Passenger and 867 D1 Ernakulam Kottayam Passenger between Quilon and Kottavam/Ernakulam

12 hrs

QUESTION OF PRIVILEGE

REPORTED STATEMENT OF GOVERNMENT
COUNSEL BEFORE LAKEU COMMISSION
REGARDING 661H REPORT OF
COMMITTEE ON PUBLIC
UNDERTAKINGS

SHRI INDRAIIT GUPTA (Alipord) Sir may I seek your guidance regarding the question of privilege which I had raised about ten days ago in this House regarding cert un remarks reported to have been made on behalf of the Petroleum Ministry by the Petroleum Ministry s counsel appearing before the Pipelines Inquiry Commission? You had promised to look into this matter and give it your consideration it should not be left pending for o long One way or the other we should know how you have decided the matter It was not my intention nor do I think that any other Member has the intention of wanting that there should be a confrontation between this House and any legal counsel, but the point is that the Petroleum Minister on that occasion said here-it is on record-that it the counsel had actually used any language of that kind, it would be a matter of serious concern But he took the view that they had not said any such thing He denied The Minister did not take the view that it was within the rights or the rules of advocacy for the counsel to argue the way he is supposed to have done. He simply denied it We had submitted to you that this matter might be verified or sent to the Committee of Privileges to find out the facts so that they could go into it. We do not know exactly how the matter stands now and how you propose to deal with it

SHRI JYO11RMOY BOSU (Diamond-I had also written to you three Harbour) or four days ago enquiring as to what had happened to the privilege motion that raised on the floor of this House apprec ate that you have the Commission, on the one hand, the press, on the other, and the advocates on the third but since the advocate with whom we may take it had cted on clear ins ructions of the Ministry and had cast reflection on this august House, it is a very serious matter I would suggest once again that you kindly entrust this job to the Privileges Committee who could sit in judgment, find out the truth and take n cessary steps, instead of delaying it any further

SHRI INDRAJIF GUPTA Our complaint is not against the counsel but against the Ministry which briefed the counsel and the attitude of the Ministry towards the Public Undertakings Committee

SHRI ATAL BIHARI VAJPAYEE (Gwalior) We do recognise that counsels do have certain pivileges but the Committee of Privileges have to find out whether what was stated before the Commission was correct or not and whether the hon Minister was rightly briefed by the counsel or not

Thank you very MR SPEAKER much for giving a few useful suggestions On the day this matte first came before this House I made the position clears that the information both from the press correspondent or the news agency concerned and also from the Commission, should be before the Speaker before I was able to give In between I have been meeting Members who brought up this privilege Even this morning I met a few motion Members who have raised this issue hon again today

I have received the information from the news agency correspondent concerned, in which he says that the information published was correct, he had just reproduced the proceedings in the Commission. I asked the Minister concerned Of course, besides the information he gave to us, he said that

[Mr Speaker]

the advocates deny it. So, I expressly told him to get this information from the Chairman of the Commission. The Commission has informed us that they do not keep detailed regular records or reports of the proceedings.

SHRI ATAL BIHARI VAJPAYEE: It is very strange.

MR. SPEAKER: It is not always that verbatim records are kept. You know the working of commissions. Verbatim records are seldom kept except by courts.

I have been very seriously considering the matter. This is a unique case in which three important parts of society are concerned—ourselves that is, this House—we claim certain freedoms and also privileges—the press—they too claim certain freedoms and privileges—and the legal profession.

I happen to belong to all the three. I have been a journalist; I have been an advocate and also a Member, and, now, Speaker giving the ruling.

I have been seriouly thinking over it. The Minister said that the advocates did not say what they are alleged to have said. Even if he had just said, he did say it, we were bound to review the matter in its proper perspective. The field of advocacy is very wide with a lot of latitude and freedom. Even when we go in appeal from a lower court to a High Court or from a High Court to the Supreme Court, we say, the judgemicht is irroneous, fallacious, and very often, we say the judgement is perverse. In respect of theselaw courts against whom an appeal goes to higher courts, they have their own privileges and protections also. The field of advocacy is so wide that they too have full protection.

So, I think, considering all these various aspects of the question, the best thing is that the Privileges Committee should examine all these issues, not with a set view that we have to disturb the freedoms and privileges claimed by all these three parts but with a view to finding out facts. It is not essential that they must give their findings. They can consult the Speaker

also, if they think that I can be helpful to them—of course, I do not bind them by saying this—and they can examine various aspects of the matter as they think proper.

The Minister said that the advocates had not said it. Even if they had said it they were advocates—it is the profession of advocates to interprete before a court or a commission. Of course they act with freedom in the field of their own profession.

I think, the Committee will keep this in view and not encroach upon the liberties which their profession claims. So, I entrust it to the Privileges Committee for examination.

SHR1 SHYAMNANDAN MISHRA (Begusarai): Sir, after your observations we find overselves completely at sea as to what is to be examined by the Privileges Committee.

MR. SPEAKER: It is not a ruling. The matter is for examination by the Committee. This is what we discussed together and I have put it before the House. The matter is referred to the Privileges Committee.

12.09 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I big to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:
 - (i) S.O.248 (E) published in Gazette of India dated the 30th March, 1972 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon [Placed in Library See No. LT-1786/72]